

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) (a) Government are not aware of any such threat.

(b) and (c) : Do not arise.

Dieselisation of Mangalore-Olavakkot Section (Southern Railway)

154. SHRI K.P. UNNIKRISHNAN : Will the Minister of RAILWAYS be pleased to state :

(a) the number and particulars of trains running with Diesel Engines on Mangalore-Olavakkot broad gauge line in Kerala; and

(b) when the Railways propose to dieselise all the Express and important goods trains on this route ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA): (a) and (b). Three Mail/Express trains and a number of goods trains run on the Olavakkot-Shoranur-Cochin Harbour section with diesel locos. More trains are programmed to be dieselised in Kerala during the 4th Plan as part of a phased programme for dieselisation. The allotment of diesel locomotives will depend upon their availability and the relative operating priorities for the various sections/Railways.

Amendment to Minority Rights

155. SHRI K.P. UNNIKRISHNAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether he made some statements in Kerala on the minority rights guaranteed by the Constitution;

(b) if so, the gists thereof;

(c) whether Government have received representations from Kerala on this issue; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE) :
(a) Yes, Sir.

(b) The gist of the statement is as under :-

"The Constitution has guaranteed the minorities the right to establish and administer educational institutions of their choice. Some minority institutions are misusing this protection by refusing to subject themselves to the regulatory discipline imposed by the State as part of the educational policy of the Government. This will have to be looked into."

(c) No representation in the matter has been received from Kerala in the Ministry of Law and Justice.

(d) Does not arise.

Tea Corporation

156. SHRI R.P. YADAV : Will the Minister of FOREIGN TRADE be pleased to refer to Unstarred Question No. 202 on the 16th November, 1971 and state :

(a) whether the Tea Corporation has since been registered;

(b) if so, the broad outlines of its constitution; and

(c) whether the employees of the Tea Board will get any benefit as a result of this development ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C. GEORGE) : (a) and (b). The Tea Trading Corporation of India Ltd. has been registered as a Public Sector company on 21.12.1971 at Calcutta. It will be managed by a Board of Directors of whom 3 will be non-officials and 6 will be officials. This Corporation will undertake commercial operations mainly for marketing of tea in India and abroad and is conceived to benefit the tea industry and increase export earnings.

(c) Does not arise.

London Tea Centre

157. SHRI R.P. YADAV : Will the Minister of FOREIGN TRADE be pleased to state :